## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 197 OF 2015

Dated: 23 <sup>rd</sup> April, 2018
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Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

Sree Rayalseema Alkalies & Allied Chemicals Ltd Vs. Karnataka Electricity Regulatory Commission & Ors			Appellant(s)
			Respondent(s)
Counsel for the Appellant (s) :	Mr. Anantha Narayana I	M.G.	
Counsel for the Respondent(s):	Ms. Pratiksha Mishra fo	r R-4	

## <u>ORDER</u>

The learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant, prays for one week's time to file necessary application for amendment of cause title in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is granted one week's time to file necessary application for amendment of cause title in the matter. He may file the same by 01.05.2018 after serving copy on the other side.

List this matter on <u>15.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member Bn/kt (Justice N.K. Patil) Judicial Member